

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP NO. 127(ND)/ 2011

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

**NAME OF THE COMPANY: Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 397/398**

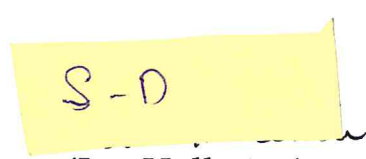
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Saurabh Kalia, Advocate Mr. Rahul Ahuja, Advocate		
	For the Respondent:	Counsel for the Respondent		

**ORDER**

Ld. Counsel for the Contemnor prays for some more time to make remittances which would include those for the month of December, 2017 as well. An affidavit be filed by the Contemnor to evidence payment for each month. This accommodation is being granted given the fact that the matter is fixed for final disposal on 15<sup>th</sup> December, 2017. Final arguments be also addressed on the next said date.

Since Ld. Counsel for the contemnor prays for change of the next date, be listed on 14<sup>th</sup> December, 2017. The date of 15<sup>th</sup> December, 2017 is hereby recalled.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**